

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:986
ANSWERED ON:11.12.2013
PRIORITY TO LAW SUITS INVOLVING SENIOR CITIZENS
Kurup Shri N.Peethambara

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Law Suits relating to senior citizens pending in various lower and higher courts in the country during each of the last three years and the current year;
- (b) the steps taken by the Government to expedite such cases;
- (c) whether there is any provision which gives priority to the disposal of law suits involving senior citizens in the lower and higher courts; and
- (d) if so, the details thereof and if not, the steps being taken by the Government to bring in such a provision in the near future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) Government does not maintain statistics of law suits relating to senior citizens pending in various courts in the country.
- (b) to (d) There are no provisions in the law for providing priority to the disposal of law suits pending in courts involving senior citizens. In the years 2011 and 2012, the Government had initiated pendency reduction drive. Based on that, each High Court had issued instructions that suits involving, inter-alia, senior citizens be taken up on priority.